

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/953/2021

This the 08th day of July 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Naresh Singh, Age 30 years, S/o Bhagat Singh, R/o Gokul Camp, Purkhoo Nagar, Jammu

.....Applicants

(Advocate:- Mr. Achal Sharma)

Versus

1. Chairman, Jammu & Kashmir Service Selection Board, Heema Complex, Sector-3, Channi Himmat, Jammu.
2. Secretary, Jammu & Kashmir Service Selection Board, Heema Complex, Sector-3, Channi Himmat, Jammu.

.....Respondents

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

1. The case of the applicant Naresh Singh is that respondents had advertised the post of Junior Assistant vide advertisement notice no. 01 of 2016. The applicant being eligible applied for the aforesaid post and was subsequently selected. Thereafter, all the selected candidates were directed to submit their preferences in respect of Departments on or before 21.03.2021. The applicant filled his preferences within the stipulated period and gave his first choice as PWD Department (R&B), 2nd choice to Technical Department, 3rd choice to Labour & Employment and 4th to Law Department. However, the applicant was allotted Law, Justice and Parliamentary Affairs Department under notification no. 3455-JK (LD) of 2021 contrary to the preferences given by the applicant even though the applicant had

higher merit than the candidates who had given Department of their own choice. The applicant also moved a representation on 14.06.2021 requesting the respondents to allot department as per his preference, however, no action has been taken on the said representation. Hence, the present O.A.



2. Learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to take a decision on the representation dated 14.06.2021 (Annexure III to the O.A.) by passing a reasoned and speaking order within a stipulated time frame.
3. We have heard Mr. Achal Sharma, learned counsel for the applicant and Mr. Sudesh Magotra, learned D.A.G. for the respondents and perused the records.
4. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the competent authority amongst the respondents to take a decision on the representation dated 14.06.2021 (Annexure III to the O.A.) by passing a reasoned and speaking order within a period of three weeks from the date of receipt of a certified copy of this order.
5. It is made clear that we have not entered into the merits of the case.
6. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun...